

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL**  
**6TH FLOOR, EZHILAGAM ANNEXE BUILDING, CHEPAUK, CHENNAI, TAMILNADU**  
**SUPPLEMENTARY CAUSE LIST DATED 10.07.2023 (MONDAY)**  
**CHENNAI BENCH (VIRTUAL MODE)**  
**10:30 AM**

**In the Court of Hon'ble Mr. Rakesh Kumar Jain, Member (Judicial), and Hon'ble Mrs. Shreesha Merla, Member (Technical)**

For Admission (After Notice)

S.No.	Case No.	Name of the Parties	Counsel for Appellants	Counsel for Respondents
1	Comp App (AT) (CH) (Ins) No. 98/2023 For Stay IA No. 341/2023 Leave to file IA No. 342/2023 For Exemption IA No. 340/2023 To implead IA No.380, 381 & 382/2023	SNJ Distillers Pvt Ltd & Anr Vs The Punjab National Bank & Anr  <b>WITH</b>	Mr. Avinash Krishnan Ravi	Mr. ML Ganesh
2	Comp App (AT) (CH) (Ins) No.109/2022 For Stay IA No. 252/2022 For Direction IA No. 784/2022 To Implead IA No.314,1031/2022 Urgent Hearing IA No.1024/2022	Sheena Adarsh Vs The Punjab National Bank & Anr  <b>WITH</b>	Mr. Rohan Rajasekaran	M/s NVS & Associates- R1 Mr. VV Sivakumar-R2
3	Comp App (AT) (CH) (Ins) No.9/2022 For Exemption IA No. 18/2022 For Stay IA No. 19/2022 Early Hearing IA No. 20/2022	S. Rajendran Vs South India Hotels Private Limited & 8 Ors  <b>WITH</b>	Ms. M. Savitha Devi	Mr. Rohan Rajasekaran- R1 Mr. Karuppaiah Meyyappan- R2 Mr. N.V. Prakash-R9
4	Comp App (AT) (CH) (Ins) No.1/2022 For Stay IA No. 1/2022 For Exemption IA No.2/2022 For Addittional docs. IA No. 3/2022	SNJ Distillers Pvt Ltd & Anr Vs S. Rajendran & 10 Ors	Mr. Avinash Krishnan Ravi	Ms. M Savitha Devi- R1 Mr. Rohan Rajasekaran- R2 Mr. Karuppaiah Meyyappan- R3 Mr. ML Ganesh-R10

	For Urgent Hearing IA No. 1022/2022 To implead IA No. 1023/2022			
5	Comp App (AT) (CH) (Ins) No. 163/2023 To dispense with IA No. 533/2023 For Stay IA No. 532/2023 Leave to file IA No. 534/2023	M/S. Shubham Corporation Pvt. Ltd. Vs Mr. Kotoju Vasudeva Rao, IRP Navayuga Infotech Pvt. Ltd. & Anr.	Mr. Sandeep Kumar Ambalavanan	
6	Comp App (AT) (CH) (Ins) No. 164/2023 For Condone Delay IA No. 536/2023 For Stay IA No. 537/2023 To Dispense with IA No. 538/2023 Leave to file IA No. 535/2023	A R Transport & 20 Ors Vs Nirav Kirit Pujara & 4 Ors	Mr. K Ravindranath	Ms. D Sangamithra- R1

Copy to:

By the order of Hon'ble Member (J)

(Chennai Bench)

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For Assistance,

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Ph-044-28880500

## **NOTICE**

Kindly take the notice that by order of Hon'ble Chairperson the Reference (CH) No. 01 of 2023 will be listed before Three-Member Bench consisting of Hon'ble Chairperson, Justice Rakesh Kumar, Hon'ble Member Judicial and Shri Barun Mitra, Hon'ble Member Technical on 10.07.2023 at 10:30 AM in the Court of Chairperson for answering the following questions:

- I. Whether in Appeal filed under Section 61 of the I&B Code, by a third party who was not party to the proceedings before the Adjudicating Authority, an application seeking leave to prefer the appeal is necessary to be filed and decided before entertaining the Appeal?
  
- II. Whether the Two-member Bench judgment of Chennai Bench dated 24.05.2023 in Company Appeal (AT) (CH) (INS.) No. 130 of 2023 in I.A. Nos. 439, 440 & 441/2023, Trimex Industries Pvt. Ltd. vs. Bhuvan Madan, RP of Sathavahana Ispat Ltd. & Anr. holding that there is no requirement for filing an application for leave to appeal lays down correct law?

**By Order of the Hon'ble Chairperson  
Principal Bench, NCLAT, New Delhi**

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Ph-044-28880500